

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY SEVENTH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE**

**THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 26249 OF 2024**

**Between:**

Chepuri Avinash, S/o. Chepuri Srinivas Rao, Aged about 20 Years,  
Occ. Student, R/o. Flat No.103, Durga Emerald Apartment, Durga Sai Nagar  
Colony, Vanasthalipuram, Ranga Reddy Distict - 500 070.

**...PETITIONER**

**AND**

1. State of Telangana, Rep by its Principal Secretary, Medical and Health,  
Family Welfare Department, Secretariat, Hyderabad, Telangana State.
2. Kaloji Narayan Rao University of Health Sciences, Rep. by its Registrar,  
Warangal, Warangal District, Telangana State.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the action of the 2<sup>nd</sup> respondent University in notifying the petitioner as Non Local NL candidate in its notification dated 27.08.2024 despite petitioner being eligible to be considered as Local candidate as per Rule 3 (a) (ii) of Telangana Medical and Dental Colleges Admission Admission into MBBS and BDS Courses Rules 2017 as amended vide G.O.Ms. No.33 Health Medical and Family Welfare CI Department dated 19.07.2024 as being illegal and arbitrary and violation of Article 21 of Constitution of India apart from being contrary to the Provisional Merit List for the year 2023-24 and the decision of this Hon'ble Court in WP.No.24312 of 2023, dated 31.08.2023 and consequently direct the Respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission

into MBBS and BDS Courses for the Academic year 2024-25 under the aegis of KNR University of Health Sciences Telangana State.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to treat the Petitioner as Local Candidate for the Academic Year 2024-25 for MBBS/BDS in terms of Provisional Merit List for the year 2023-24.

**Counsel for the Petitioner: SRI A. VENKATESH, REPRESENTING FOR  
SRI P. SRI HARSHA REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,  
ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI G.RAVI, REPRESENTING FOR  
SRI A. PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF  
HEALTH SCIENCES**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.26249 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. A.Venkatesh, learned Senior Counsel representing Mr. P.Sri Harsha Reddy, learned counsel for the petitioner.

Mr. A.Sudarshan Reddy, learned Advocate General for respondent No.1-State.

Mr. G.Ravi, learned counsel representing Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences for respondent No.2.

2. In this writ petition, the petitioner has assailed the validity of the notification dated 27.08.2024, by which the petitioner has been treated as non-local candidate.

3. Facts giving rise to filing of this writ petition briefly stated are that the petitioner has been selected by the

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Government of Telangana for study to Rashtriya Indian Military School, Dehradun. The petitioner has passed his 10<sup>th</sup> class examination from Rashtriya Military School, Dehradun. Thereafter, the petitioner has passed the qualifying examination namely intermediate examination i.e., 12<sup>th</sup> class from Hyderabad. The petitioner was not treated as a local candidate in the previous year also. Thereupon, he approached this Court by filing a writ petition namely W.P.No.24312 of 2023. A Division Bench of this Court by an order dated 31.08.2023 directed the State to treat the petitioner as local candidate. Hence, this petition.

4. Learned Senior Counsel for the petitioner submits that the Government of Telangana itself had treated the petitioner as belonging to Telangana and had selected him for the study in Rashtriya Indian Military School, Dehradun. It is further submitted that the petitioner has passed the intermediate examination from Hyderabad and therefore, the action of the respondents in not treating him as local candidate is not justified.

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5. Learned Advocate General fairly submits that in the peculiar facts of the case, the petitioner shall be treated as local candidate.

6. In view of aforesaid submission and in the facts and circumstances of the case, the notification dated 27.08.2024 insofar as it pertains to the petitioner is set aside. The respondents shall treat the petitioner as a local candidate for the purposes of admission into MBBS and BDS Courses for the academic year 2024-25. Needless to state that the petitioner will be permitted to participate in the web counselling.

7. Accordingly, the Writ Petition is disposed of.

Miscellaneous petitions, pending if any, shall stand closed. There shall be no order as to costs.

SD/- K.SREERAMA MURTHY  
ASSISTANT REGISTRAR

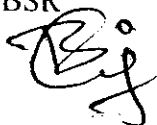
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SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health, Family Welfare Department, Secretariat, Hyderabad, State of Telangana, Telangana State.
2. The Registrar, Kaloji Narayan Rao University of Health Sciences, Warangal, Warangal District, Telangana State.
3. One CC to Sri P. Sri Harsha Reddy, Advocate [OPUC]
4. One CC to Sri A. Prabhakar Rao, SC for Kaloji Narayana Rao University of Health and Sciences[OPUC]
5. Two CCs to The Advocate General, High Court for the State of Telangana, at Hyderabad[OUT]
6. Two CD Copies

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BSR



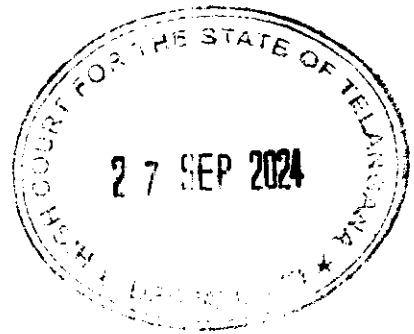
**HIGH COURT**

**CC TODAY**

**DATED:27/09/2024**

**ORDER**

**WP.No.26249 of 2024**



**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

⑨  
27/09/24  
BB